

	<p>Item No. 05</p> <p>October 30, 2018 A</p>	<p>one month to be spent for environmental restitution. It has not been considered necessary to issue notice to the Municipal Corporation as the Municipal Corporation itself is a party to the joint inspection report. It will be open to the said corporation to recover the amount from the polluters or erring officers on “pollution pays” principle by framing an action plan. Further, levy of environmental compensation will be considered, if the defects are not rectified in a reasonable time. For this purpose also, an action plan may be prepared within one month fixing a timeline for execution within next six months.</p> <p>The report of steps taken in the matter be furnished to this Tribunal by e-mail at ngt.filing@gmail.com by the Municipal Corporation of Greater Mumbai on or before 15.12.2018. A copy of this order be sent to Municipal Corporation of Greater Mumbai by e-mail.</p> <p>Put up for consideration of such report on 21.12.2018.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>.....,JM (S.P. Wangdi)</p> <p>.....,EM (Dr. Nagin Nanda)</p> <p style="text-align: right;">30.10.2018</p>
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